Revision of guidelines pertaining to development of NER

446. SHRI BHUBANESWAR KALITA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether Government has revised the guidelines for projects concerning the development of States of North Eastern Region (NER); and
- (b) if so, the details thereof and the extent to which the revised guidelines would add transparency and ensure timely implementation and completion of the projects?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. The Government has approved a central sector scheme of North East Special Infrastructure Development Scheme (NESIDS) with 100% central funding restructuring the block grant of 90:10 under the scheme of Non-lapsable Central Pool of Resources (NLCPR). While framing the guidelines for NESIDS, the provisions of guidelines of NLCPR, as revised in 2016, were retained which, inter alia, includes the constitution of State Level Empowered Committee (SLEC) under the chairmanship of Chief Secretary of the States; delegation of power of vetting of projects to the states through SLEC; strengthening of project portal for online submission of documents; emphasizing completion of ongoing projects by releasing more funds against them; putting a cap on value of retention of new project; provisioning of release of only token amount of ₹ 10 lakh at the time of sanction of the project with balance to be released on receipt of award of work; and reducing the number of installments for release of funds from three to two. This resulted in faster completion of projects and reduction in amount of pending utilization certificates from ₹ 1158.95 crore as on 01-04-2016 to ₹ 247.94 crore as on 31-12-2018, besides decrease in time taken for vetting of DPRs and awarding of work.

Monitoring of schemes for children

447. SHRI HARNATH SINGH YADAV: SHRI VIJAY PAL SINGH TOMAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the various programmes/schemes of the Ministry for the betterment, safety and upliftment of poor children, girl child and orphan children;
- (b) whether these programmes/schemes, which are being run by various organisations are properly monitored/inspected by any special cell of the Ministry; and